

**Government of Jammu and Kashmir  
General Administration Department  
Civil Secretariat, J&K**

**NOTIFICATION**

**Jammu, the 22<sup>nd</sup> of December, 2023.**

S.O.623.- In exercise of the powers conferred by Article 309 of the Constitution of India, the Lieutenant Governor is pleased to direct that the following amendments shall be made in the Jammu and Kashmir Rehabilitation Assistance Scheme, 2022; namely:-

1. Clause 2 shall be substituted by the following Clause; namely:-

**"2. Application of the Scheme:-** This Scheme shall apply to the compassionate appointment/monetary compensation in favour of a person who is a family member of :-

- i. a Government Employee who dies in harness or retired on invalid pension.

Provided that in case the death occurs due to militancy/terrorist action or due to law and order situation, it will be certified by the concerned Deputy Commissioner, where the death has occurred, that the deceased employee is not involved in militancy/terrorist related activities;

- ii. a member of the Armed Forces or Paramilitary Forces, who is a Domicile of Jammu and Kashmir and is killed while discharging the duties in connection with law and order situation or militancy/terrorist related action or as a result of enemy action.

**Explanation:-** For the purpose of this Scheme:

- a. 'Armed Force' means Navy, Military, Air Forces;
- b. 'Domicile' means domicile as defined in Section 3A of Jammu and Kashmir Civil Services (Decentralization and Recruitment ) Act, 2010.
- c. 'Family Member' means spouse, son, daughter (including adopted son/daughter as permissible under law), brother or sister in case of an unmarried Government Servant who was actually dependent on the Government employee;
- d. 'Government employee' means the Government employee as defined under Jammu and Kashmir, Government Employees (Conduct) Rules, 1971 and who is not working on daily wages or casual or apprentice or adhoc or contract or re-employment basis.

Provided that in case of a person who has been regularized under any law for the time being in force in the Union territory of Jammu and Kashmir

but his death has occurred prior to his/her regularization, shall not be eligible under the scheme;

Provided further that 'Re-employment" shall not include employment of ex-serviceman before the normal age of retirement to a civil post;

e. 'Para Military Force' means a force constituted under any law for the time being in force made by the Competent Legislature;

2. In Clause 2-A, after the words "dependent family member of a Government Employee", the words "or Armed Forces or Paramilitary Forces as defined in clause 2" shall be inserted.

The above amendments shall be deemed to have been incorporated in the scheme ab-initio.

**By order of the Lieutenant Governor**

  
(Sanjeev Verma) IAS

Commissioner Secretary to the Government

Dated:22.12.2023

No: GAD-SRO/221/2022 (223247 )

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